

**IN THE INCOME TAX APPELLATE TRIBUNAL  
VISAKHAPATNAM BENCH, VISAKHAPATNAM**

**BEFORE SHRI V. DURGA RAO, HON'BLE JUDICIAL MEMBER &  
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**ITA No. 235/VIZ/2019  
(Asst. Year : 2011-12)**

Smt. Korada Sujatha,  
W/o K.V. Ramachandra Rao,  
Kalivarapupeta Village,  
Narasannapeta,  
Srikakulam District.

vs. ITO, Ward-2,  
Srikakulam.

PAN No. ASDPK 5752 D  
(Appellant)

(Respondent)

Assessee by : Shri C. Subrahmanyam, FCA.  
Department By : Shri D.V. Subba Rao, Sr.DR

Date of hearing : 21/07/2019.  
Date of pronouncement : 19/07/2019.

**ORDER**

**PER V. DURGA RAO, JUDICIAL MEMBER**

This appeal by the assessee is directed against the order of Commissioner of Income Tax (Appeals)-2, Visakhapatnam, dated 24/06/2015 for the Assessment Year 2011-12.

**2.** There is a delay of 1324 days in filing the appeal. The assessee has filed a condonation application, wherein she stated that she is uneducated person and after approaching the CA, she

came to know that appeal has to be filed before the ITAT, therefore there is a delay.

**3.** We find that the above explanation given by the assessee is not sufficient cause to condone the huge delay of 1324 days, therefore, this appeal deserves to be dismissed. Accordingly, dismissed in *limine*.

**4.** In the result, appeal filed by the assessee is dismissed in *limine*.

Order Pronounced in open Court on this 19<sup>th</sup> day of July, 2019.

Sd/-  
**(D.S. SUNDER SINGH)**  
**Accountant Member**

sd/-  
**(V. DURGA RAO)**  
**Judicial Member**

**Dated: 19<sup>th</sup> July, 2019.**

**vr/-**

*Copy to:*

1. *The Assessee – Smt. Korada Sujatha, W/o K.V. Ramachandra Rao, Kalivarapupeta Village, Narasannapeta, Srikakulam District.*
2. *The Revenue – ITO, Ward-2, Srikakulam.*
3. *The CIT-2, Visakhapatnam.*
4. *The CIT(A)-2, Visakhapatnam.*
5. *The D.R., Visakhapatnam.*
6. *Guard file.*

By order

(VUKKEM RAMBABU)  
Sr. Private Secretary,  
ITAT, Visakhapatnam.